

डा० लक्ष्मीनारायण पांडेय : अध्यक्ष महोदय, इन तथ्यों को देखते हुए हमें विशेषाधिकार का प्रश्न उठाने दिया जाये ।

MR. SPEAKER: Let me verify it. The hon. Member gave it to me at 10.59 a.m. How can I see it? How can I allow it? It is very wrong. Normally, this should have come after 24 hours. The hon. Member did not give me any time to see it.

श्री ईश्वर चौधरी (गया) : अध्यक्ष महोदय मुझे माननीय सचिव, लोक सभा, द्वारा एक पत्र, मिला है । उस में लिखा है कि श्री ईश्वर चौधरी को व्यक्तिगत जमानत पर रिहा किया जाता है और सुपरिन्टेंडेंट, बांकीपुर जेल, पटना में रिहा किया है ।

MR. SPEAKER: I had received this only at 10.59 a.m. Let the hon. Member kindly sit down now.

श्री ईश्वर चौधरी : अध्यक्ष महोदय, मैंने 10 अगस्त को शिमला समझौते के विरुद्ध और बिहार को सूखाग्रस्त क्षेत्र घोषित करने की पवित्र मांगों को ले कर सत्याग्रह किया था । बिहार की निकम्मी सरकार ने मुझे 10 अगस्त से 28 अगस्त तक जेल में रखा । 28 अगस्त को 10.15 बजे रात को मुझे कहा गया कि आप को रिहा किया जाता है । यहाँ पर कहा जाता है कि मुझे व्यक्तिगत जमानत पर रिहा किया गया । मुझ से व्यक्तिगत जमानत की मांग नहीं की गई, मुझे न किसी मजिस्ट्रेट के सामने पेश किया गया और न किसी बेल बांड पर मेरे दस्तखान लिये गये । इस बात से मेरे व्यक्तिगत सम्मान को आघात पहुँचा है । इसलिए आप मुझे विशेषाधिकार का मामला उठाने दें ।

अध्यक्ष महोदय, माननीय सदस्य बैठ जायें ।

11.39 hrs.

RE: FLOODS IN WEST BENGAL

MR. SPEAKER: Now Shri Manoranjan Hazra. . . .

SHRI B. N. REDDY (Niryalguda): I want to make a submission in regard to the drought in Andhra Pradesh. . . .

MR. SPEAKER: I have called Shri Manoranjan Hazra.

SHRI MANORANJAN HAZRA (Arambagh): I beg to submit that after having been hurt by the unprecedented drought, the entire State of West Bengal has been affected with serious floods at present especially the Lower Damodran basin, that is, from the south west of the Burdwan district to the shore of the sea, that is, the districts of Howrah and Midnapur with Arambagh sub-division of Hooghly have been badly affected. I would request the hon. Minister to take note of it. As you know, Sir, the Government of West Bengal could not prove themselves to be worthy and competent to cope with the situation.

Therefore, Central aid and help should be sent immediately to rescue the flood-stricken people of West Bengal. I request you to convey this to the hon. Minister.

11.40 hrs.

RE: ARREST AND DETENTION OF MEMBER—contd.

MR. SPEAKER: Shri Ishwar Chaudhry. He has given two or three communications.

श्री ईश्वर चौधरी (गया) : अध्यक्ष महोदय, गया सेंट्रल जेल बिहार में 2-9-72 को कैदियों पर गोली चली है जिस से कैदी मारे गए हैं और 55 कैदी घायल हुए हैं जिन में 7 की स्थिति अति गंभीर है। मैं जेल से आया हूँ । मुझे वहाँ की स्थिति का अनुभव है । सारे बिहार की जेलों की स्थिति बहुत खराब है ।

MR. SPEAKER: It is a State matter. It cannot come within the cognisance of the Central Minister.

श्री ईश्वर चौधरी : गया सेंट्रल जेल में 13 सौ की जगह पर 2,300 से भी अधिक कैदी रखे गए हैं । इन का खाने का अन्न सारा चौर-बाजारी में सरकारी अफसरों द्वारा जा रहा है, इनके कपड़े जा रहे हैं । वहाँ इन के लिए न पानी का इंतजाम है न पाखाने का इंतजाम है । स्थिति

अत्यंत गंभीर है। बहुत से तो मार दिए गए हैं। अभी कुछ दिन पहले एक कैंदी को गला घोट कर जान से मार दिया गया लेकिन वहा के अधिकारी और डाक्टर कहते हैं कि बीमारी से मरा है। इस रवैये को लेकर बिहार की और जेलों में बहुत गंभीर स्थिति हो गई है। सरकारी अफसरान कैंदियों को देखना नहीं चाहते हैं। मैं चाहूंगा कि इन कैंदियों का संरक्षण किया जाय और गृह मंत्री तथा बिहार सरकार इस पर तत्काल ध्यान दें।

अध्यक्ष महोदय : जिस बात पर सेट्टल गवर्नमेंट को मिनिस्टर का कोई हक ही नहीं है, वह आप ला रहे हैं। इस में वह क्या कर सकते हैं ?

11.42 hrs.

RE: PUBLICATION OF THE MALAVIYA COMMITTEE REPORT

SHRI INDRAJIT GUPTA (Allahpore): Thank you for allowing me to put one question to the Minister of Petroleum and Chemicals. Although this is the last day of the session. I would like to know from the Minister why the Malaviya Committee report on the ONGC has not to this day been laid on the Table. This is a very strange procedure. We were told that the PUC is considering this matter. The Public Undertakings Committee is a Committee of this House, and the fact that the Committee is considering it cannot shut out its being laid on the Table. We have not had an opportunity so far to see that report. Why has it not been laid on the Table?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): I do not remember the exact dates, because this question has come up suddenly. But the Report was submitted to the Prime Minister and to me by Shri Malaviya. It was in fact our desire that the report having been submitted, even before Government had considered it and arrived at their conclusions, should be published. But the P.U. Commit-

tee which has already given its own report earlier which was laid on the Table has given a direction. The Chairman wrote to me saying that the Report shall not be published until they consider this report and send us their comments. In fact, we did write and request the Chairman of the Committee saying that whether we liked it or not, extracts from the report were appearing in the press, some of which were very misleading, and therefore it was better that at least an authentic summary of the report should be allowed to be published. It was only when that permission was given by the Chairman of the PUC that an authentic summary of the report was published. But even there, the Chairman had said that we should not publish the report until their comments are received after they had considered the report. It is only with a view not to violate the mandate of the Public Undertakings Committee that the report has not been published.

SHRI INDRAJIT GUPTA: I seek your ruling. What is the status of this House? The Public Undertakings Committee is a Committee set up by this House it cannot be higher than this House. The Chairman of the Committee is well within his right to ask the Ministry to let them first examine report, give their comments and so on I am not saying it should have been published, but the point is: can the hon. Members of this House be denied an opportunity to study the report? Why should it not have been laid on the Table or put in the Library of the House? Why should an abbreviated summary version only have been published? Have we no right to see what is in the Report? This is extraordinary. This House cannot be put in a position subordinate to the Public Undertakings Committee. With all respect, may I say that the PUC cannot be placed higher than this House (*Interruptions*). We do not want to have any arbitrary summary report of these important committees.

SHRI PILOO MODY (Godhra): The simple solution is, you request